

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4576  
ANSWERED ON:20.12.2012  
REHABILITATION OF DISPLACED PERSONS  
Lal Shri Kirodi

**Will the Minister of POWER be pleased to state:**

- (a) whether a large number of people displaced and affected by hydro and thermal power projects are still fighting for rehabilitation;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government has formulated/proposes to formulate a new policy for the rehabilitation of people affected by the power projects;
- (d) if so, the details thereof;
- (e) whether any scheme to provide employment and other facilities to the people affected by the power projects is under consideration of the Government; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b): All Rehabilitation & Resettlement (R&R) issues pertaining to Project Affected Persons (PAPs) in respect of Hydro and Thermal Power Projects are proactively addressed during land acquisition and project construction stage itself. A Rehabilitation Action Plan (RAP) is formulated through extensive consultations process involving PAPs, Head of Panchayats of the affected villages, people representatives and the District Administration etc. The RAP, thus prepared on a consensual basis is then approved for implementation. The duration of RAP implementation varies from project to project and this normally is completed by the time project implementation is completed. However, despite the best efforts, if some R&R issues are left or they crop up after the completion of the project, they are properly addressed in due course of time.

The information regarding R&R issues pending in respect of various Central Public Sector Undertakings (CPSUs) under Ministry of Power and Bhakra Beas Management Board (BBMB) is as under:

(i) NEEPCO: R&R of project affected families (PAFs) in respect of two under construction projects is being implemented through State Governments against fund provided by NEEPCO.

(ii) BBMB: Of the 7206 PAFs from Bhakra Dam Project, 48 oustees are to be provided proprietary rights, which is being pursued by Deputy Commissioner (R&R), Hissar. As regards, Pong Dam Project, the oustees have been rehabilitated in Rajasthan. Till date, 10585 oustees have been allotted land and 5767 cases are pending for allotment of land which is being done by Colonization Commissioner, Bikaner.

(iii) NHDC: The details regarding project affected families in respect of Indira Sagar and Omkareshwar Hydro projects are as under:

Sl. No.	Particulars	Project Affected Families	Shifted Families	Remaining Families
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1.	Indira Sagar Project (1000 MW)	44631	43064	1567
2.	Omkareshwar Project (520 MW)	6290	3639	2651

Efforts are being made to rehabilitate all the balance PAFs.

(c) & (d) : The Ministry of Rural Development, Government of India has notified 'The National Rehabilitation and Resettlement Policy-2007 (NRRP, 2007)' on 31.10.2007 which has been adopted by all Central Public Sector Undertakings (CPSUs).

The policy includes the following:

- a) Appointment of Administrator and Commissioner for Rehabilitation and Resettlement and their powers and functions.
- b) Rehabilitation and Resettlement Plan.
- c) Rehabilitation and Resettlement Benefits for the Affected Families.
- d) Grievance Redressal Mechanism.
- e) Monitoring Mechanism.

(e) & (f) : In regard to employment and other facilities to the affected people, the National Rehabilitation & Resettlement Policy stipulates preference to affected family (at least one person per nuclear family) in providing employment in the project, subject to the availability of the vacancies and suitability of affected person for the employment.